

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE**

**BEFORE SHRI. CHANDRA POOJARI, ACCOUNTANT MEMBER AND
SMT. BEENA PILLAI, JUDICIAL MEMBER, JUDICIAL MEMBER**

IT(TP)A No.2583/Bang/2019

Assessment Year : 2015-16

M/s. Tyco Safety Products (India) Pvt. Ltd., C-602, Campus D, RMZ, Centennial, Kundalahalli Main Road, Bangalore – 560 048. PAN : AAECT 1985 A	Vs.	The Income Tax Officer, Ward – 7(1)(1), Bangalore.
APPELLANT		RESPONDENT
Assessee by	:	Shri. Keerthi Narayan, CA
Revenue by	:	Shri. Muzaffar Hussain, CIT (DR)(ITAT), Bengaluru
Date of hearing	:	03.12.2020
Date of Pronouncement	:	03.12.2020

ORDER

Per Chandra Poojari, Accountant Member:

This appeal is by the assessee against the Assessment Order dated 23.10.2019.

2. At the time of hearing, the learned AR of the assessee submitted that assessee is opting for Vivad Se Vishwas Scheme, 2020. Learned AR of the assessee submitted that under these facts the appeal of the assessee may be dismissed and withdrawn and liberty may be granted to the assessee to approach this Tribunal for recall of this order under section 254(2) of the Act in case the assessee finally opts out of Vivad Se Vishwas Scheme, 2020. Learned DR of the Revenue has no objection on the proposition.

3. In view of above discussions, we dismiss the appeal as withdrawn and grant liberty to the assessee to approach this Tribunal for recall of this Tribunal order under section 254(2) of the Act in case the assessee finally opts out of Vivad Se Vishwas Scheme, 2020, for any reason in accordance with law.

4. In the result, assessee's appeal is dismissed.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-
(BEENA PILLAI)
Judicial Member

Sd/-
(CHANDRA POOJARI)
Accountant Member

Bangalore,

Dated: 03.12. 2020.

/NS/*

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| 1. Appellants | 2. Respondent | 3. CIT |
| 4. CIT(A) | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,
ITAT, Bangalore.